

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 12.03.2009

The Meeting No. 50/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.03.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department |
|--------|---|------------|
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. Ashok Kumar Arora, Dy.DGFT | DGFT |
| 3. | Sh. Kuldeep Singh, Asstt. Director | DC (MSME) |
| 4. | Sh. Pradip Kumar, F.T.D.O | DGFT |

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 50/84-ALC3/2008 **MEETING DATE** : 12.03.2009

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| Case No.:4/41/84-ALC3/2008 | Party Name:STALWART LIFESTYLE PVT.LTD. | Meet No/Date:50/84-ALC3/2008 12.03.2009 | Status: Rejected |
| HO File :01/84/050/00423/AM09/ | RLA File :05/24/040/00626/AM09/ | Lic.No/Date:0510233418 | |

1

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. The import Qty. of leather is given in numbers, whereas the same should be in Sq ft. They have also not given solid content of Glue & various other items and chemical specification of item no. 6, in absence of which it is not possible to compute the requirement of inputs. They have submitted merely flow chart, which is inadequate. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

2

Case No.:8/41/84-ALC3/2008

Party Name:COLART CAMLIN CANVAS
PVT. LTD.

Meet No/Date:50/84-ALC3/2008
12.03.2009

Status:
Approved

HQ File :01/84/050/00427/AM09/

RLA File :03/94/040/00891/AM09/

Lic.No/Date:0310500899
01.01.2009

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “Containing Paulownia wood Bars of various size – Minimum 1397.369 cubic meter”. Further, in the description of import item following words may be added:-“Paulownia wood Bars of various sizes 1411.344 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| 3 | Case No.:3/42/84-ALC3/2008 | Party Name:VIRAJ SYNTEX (P) LTD. | Meet No/Date:50/84-ALC3/2008 12.03.2009 | Status: Deferred |
| | HQ File :01/84/050/00430/AM09/ | RLA File :06/24/040/00050/AM09/ | Lic.No/Date:0610014908 06.01.2009 | Defer Date:09.04.2009 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 09.04.2009. | | | |

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| | Case No.:1/46/84-ALC3/2008 | Party Name:CHELSEA MILLS | Meet No/Date:50/84-ALC3/2008 12.03.2009 | Status: Approved |
| | HQ File :01/84/050/00443/AM09/ | RLA File :05/24/040/00695/AM09/ | Lic.No/Date:0510235454 30.01.2009 | |
| | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: - | | | |
| | Export Product | Import Item | Qty. allowed | |
| | 100% cotton dyed | 1) 100% cotton dyed fabric, GSM- | 1) 21486.1 Sq mtrs. | |

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| women's long short (Style No.9515) | 200+/-10% 2) 100% cotton printed fabric, GSM- 115+/-10% 3) Fusible Interlining 4) Zip Fastners | 2) 1798 Sq mtrs 3) 2697 Sq mtrs. 4) Net to net with accountability clause |
| 99% cotton 1% spandex stretch denim infants jeans (Style No.649230/649241) | 1) 99% cotton 1% spandex stretch denim fabric, GSM- 285+/-10% 2) 100% cotton dyed fabric, GSM- 200+/-10% 3) Snap Fastners 4) Zip Fastners 5) Elastic of relevant width | 1) 1960.640 sq mtrs 2) 1221 Sq mtrs. 3) Net to net with accountability clause 4) Net to net with accountability clause 5) 4662 mtrs. |
| 99% cotton 1% spandex stretch denim Girls jeans (Style No.649230/649241) | 1) 99% cotton 1% spandex stretch denim fabric, GSM- 285+/-10% 2) 100% cotton dyed fabric, GSM- 200+/-10% 3) Snap Fastners 4) Zip Fastners 5) Elastic of relevant width | 1) 3820.300 Sq mtrs 2) 1221 Sq mtrs. 3) Net to net with accountability clause 4) Net to net with accountability clause 5) 4662 mtrs. |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/46/84-ALC3/2008

Party Name:MACCAFERRI
ENVIRONMENTAL SOLUTIONS PVT

Meet No/Date:50/84-ALC3/2008
12 03 2009

Status:
Withdrawn

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| 5 | | LTD. | |
| | HQ File :01/84/050/00445/AM09/ | RLA File :31/24/040/00294/AM09/ | Lic.No/Date:3110037216 03.02.2009 |
| | <p>Decision: The Committee considered the case as per agenda and observed that earlier adhoc norms have been fixed by NC for similar export import item issued to the same firm. As per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwarded to NC for ratification of norms as such adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda. R.A may take necessary action as per existing Policy Provision.</p> | | |

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| 6 | Case No.:5/46/84-ALC3/2008 | Party Name:CHELSEA MILLS | Meet No/Date:50/84-ALC3/2008 12.03.2009 | Status: Approved |
| | HQ File :01/84/050/00447/AM09/ | RLA File :05/24/040/00697/AM09/ | Lic.No/Date:0510235671 03.02.2009 | |
| | <p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

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| | Case No.:9/46/84-ALC3/2008 | Party Name:CLIOVENUS INC, | Meet No/Date:50/84-ALC3/2008 12.03.2009 | Status: Approved |
| | HQ File :01/84/050/00451/AM09/ | RLA File :07/24/040/00587/AM09/ | Lic.No/Date:0710062736 04.02.2009 | |

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Decision: The Committee considered the case as per agenda and went through the reply submitted by the firm called for therein. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-123 by allowing 28% wastage on item of import as detailed below: -

| S. No | Export item | Export Qty. | Import item | Qty. allowed |
|-------|--|-------------|---|--------------|
| 1 | Dyed 100% Mulberry Silk yarn (degummed) in cones | 600 Kgs | Mulberry Raw Silk yarn of any grade (other than dupion) Denneir- 20/22D | 768 Kgs |
| 2 | Dyed Dupion Silk yarn (degummed) in cones | 300 Kgs | Dupion Silk yarn (gummed & untwisted) Denier 100/120 | 384 Kgs |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:10/46/84-ALC3/2008 | Party Name:ADITYA BIRLA NUVO LIMITED., | Meet No/Date:50/84-ALC3/2008 12.03.2009 | Status: Deferred |
| HQ File :01/84/050/00452/AM09/ | RLA File :02/24/040/00266/AM09/ | Lic.No/Date:0210122892 05.02.2009 | Defer Date:09.04.2009 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them, hence decided to defer the case for re-listing on 09.04.2009.

Manual agenda cases

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| Case No. 731 | M/s Uniworth Textiles Ltd., Kolkata |
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| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/224/AM-08/DES-V |
| Ratification of input output norms against Advance Authorization No. 0210106663 dated 30.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the revised application firm have changed the export Qty. from 3610.360 Kgs (in previous application) to 4610.76 Kgs instead of making correction in the import Qty. as per composition (70/30) mentioned in the export product without giving any justification for change in the Qty. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

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| Case No. 732 | M/s Vigneshwara Exports Ltd., Mumbai |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/157/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0310474696 dated 13.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and explanation given by R.A with regard to ALC Circular No. 1 dated 05.04.2006 has been taken on record and case may be withdrawn from agenda and on receipt of reply from firm the case may be re-opened.

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| Case No. 733 | M/s SAS International, Chennai |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/330/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0410099015 dated 06.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-312 as detailed below: -

| Export item | Export Qty. | Import item | Qty. allowed |
|--|-------------|--|--------------------------------|
| 50% Silk 50% Cashmere Blended shawls/ Scarves/Mufflers | 5000 Kgs | 1) Scoured fine animal hair (Dehaired Cashmere) 2) Mulberry silk waste combed | 1) 3275 Kgs. 2) 2887.50 Kgs |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 734 | M/s Texport Fashions, New Delhi |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/162/274/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510107131 dated 30.10.2003. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to DGFT letter dated 27.02.2009. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

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| Case No. 735 | M/s Celebrity Fashions Ltd. , Chennai |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/162/319/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0410096141 dated 30.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per

written comments of DC (MSME) conveyed vide their U.O No. 37(5)/83/2008-09/Hosy. dated 09.03.2009 as detailed below: -

| Export item | Import item | Quantity allowed |
|---|--|------------------|
| Men's fashion oversize full sleeve shirts made from 100% cotton yarn dyed woven fabric, GSM- 115+/- 10% (Style No. HW8-406) | 100% cotton yarn dyed woven fabric, GSM- 115+/-10% | 4.16 Sq mtrs./Pc |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 736 | M/s Celebrity Fashions Ltd. , Chennai |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/175/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0410096808 dated 26.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per

written comments of DC (MSME) conveyed vide their U.O No. 37(5)/82/2008-09/Hosy. dated 09.03.2009 as detailed below: -

| Export item | Import item | Quantity allowed |
|--|--|------------------|
| Men's fashion oversize full sleeve shirts made from 100% cotton yarn dyed woven fabric, GSM- 130+/-10% (Style No. HW8-486) | 100% cotton yarn dyed woven fabric, GSM- 130+/-10% | 4.16 Sq mtrs./Pc |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 737 | M/s Indian Fashions Ltd. , Mumbai |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/118/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0310467751 dated 08.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/80/2008-09/Hosy. dated 09.03.2009 as detailed below: -

| Export item | Import item | Quantity allowed |
|---|--|------------------|
| 100% cotton woven Men's fashion L/S oversize shirts with 100% Nylon Taffeta fabric and 100% Poly polar fleece inner lining, GSM- 130+/-10% (Order No. | 100% Nylon Taffeta cotton yarn dyed woven fabric, GSM- 115+/-10% | 1.14 Sq mtrs./Pc |
| | 100% Poly polar fleece fabric, GSM- 270+/-10% | 1.70 Sq mtrs./Pc |

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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 738 | M/s Gaurav International, Gurgoan |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/238/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510218619 dated 27.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/81/2008-09/Hosy. dated 12.03.2009 as detailed below: -

| Export item | Import item | Quantity allowed |
|--|--|------------------|
| Girls dress made of 100% cotton yarn dyed woven fabric, GSM- 125+/-10% (Style No. 579356) | 100% Nylon Taffeta cotton yarn dyed woven fabric, GSM- 115+/-10% | 1.15 Sq mtrs./Pc |
| Girls dress made of 100% cotton cut corduroy printed fabric, GSM- 156+/-10% (Style No. 579411) | 100% cotton cut corduroy printed fabric, GSM- 156+/-10% | 1.05 Sq mtrs./Pc |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 739 | M/s Kartikeya International, Kanpur |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/301/AM-08/DES-V |
| Ratification of input output norms against Advance Authorization No. 610011957 dated 25.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have mentioned in their letter dated 29.09.2008 that for their similar export import item, adhoc norms have already been fixed by ALC in its meeting held on 20.09.2006. It was also felt that as per provisions contained in Para 4.7.1 of HBP, in such cases application need not be forwarded to NC for ratification of norms as adhoc norms fixed shall be valid for one year. In view of this Committee decided to withdraw this case from agenda and to advise R.A to take necessary action as per existing Policy Provision if it is exactly similar.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 740 | M/s Indian Fashions Ltd. , Mumbai |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/119/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 03100468143 dated 11.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/79/2008-09/Hosy. dated 09.03.2009 as detailed below: -

| Export item | Import item | Quantity allowed |
|---|-----------------------------------|------------------|
| 100% cotton woven Men's fashion L/S oversize shirts with 100% Nylon Taffeta | 100% cotton fabric, GSM-280+/-10% | 3.05 Sq mtrs./Pc |
| | 100% Nylon Taffeta cotton yarn | 1.14 Sq mtrs./Pc |

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| fabric and 100% Poly polar fleece inner lining, GSM- 130+/-10% (Order No. 61041489) | dyed woven fabric | |
| | 100% Poly polar fleece fabric, GSM- 270+/-10% | 1.70 Sq mtrs./Pc |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 741 | M/s Matrix Clothing Pvt. Ltd., Gurgaon |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/436/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510234724 dated 20.01.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and observed that this case has already been decided by NC in its meeting held on 29.01.2009. It was therefore decided to advise R.A to finalize this case as per NC decision taken on 29.01.2009.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 742 | M/s Orient Fashions (India) Pvt. Ltd., New Delhi |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/415/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510232525 dated 15.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to review the earlier minutes of NC in its meeting held on 25.12.2008 as requested by firm as detailed below:-

| S. No | Export item | Export Qty. | Import item | Qty. allowed |
|-------|--|-------------|---|-----------------|
| 1 | Infant Skirts, Style No.644793/649305 | 2886 Pcs | 100% polyester knitted fabric, GSM-45+/-10% | 1.73 Sq mtrs/Pc |
| 2 | Girls skirts, Style No.644793/649305 | 9008 Pcs | 100% polyester knitted fabric, GSM-45+/-10% | 1.92 Sq mtrs/Pc |
| 3 | Infant Skirts, Style No. 644792/649302 | 3189 Pcs | 100% polyester knitted fabric, GSM-45+/-10% | 1.20 Sq mtrs/Pc |
| 4 | Girls Skirts, Style No. 644792/649302 | 9834 Pcs | 100% polyester knitted fabric, GSM-45+/-10% | 1.41 Sq mtrs/Pc |

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style No. mentioned above on the export side.

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| Case No. 743 | M/s Drishti Apparels, Gurgoan |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/766/AM-04/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510122397 dated 31.03.2004. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 09.04.2009 alongwith Sample and complete justification of this case.

The case stands deferred for re-listing on 09.04.2009.

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| Case No. 744 | M/s Loyal Textile Mills Ltd., Kovilpatti |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/176/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 3510024087 dated 27.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) Import item No.1 i.e raw cotton may be allowed with 26% wastage;
- (ii) Import item No.2 & 3 i.e Kernal & Carbon fibre may be allowed with 10% wastage;
- (iii) Import item No.4 i.e Vat dyes may be allowed with 1.5% by weight of cotton content in the export item;
- (iv) Import item from 5 to 8 may be restricted to 14% of FOB value within the overall CIF value of the license as per General Note for Textile No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 745 | M/s Loyal Textile Mills Ltd., Kovilpatti |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/136/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 3510023604 dated 28.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) Import item No.1 i.e raw cotton may be allowed with 26% wastage;
- (ii) Import item No.2 & 3 i.e Kernal & Carbon fibre may be allowed with 10% wastage;
- (iii) Import item No.4 i.e Vat dyes may be allowed with 1.5% by weight of cotton content in the export item;

- (iv) Import item from 5 to 8 may be restricted to 14% of FOB value within the overall CIF value of the license as per General Note for Textile No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 746 | M/s Magnolia Martinque Clothing Pvt. Ltd., New Delhi |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/348/AM-09/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510229544 dated 20.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them, hence decided to defer the case for re-listing on 09.04.2009.

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| Case No. 747 | M/s Model Exim, Kanpur |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/162/715/AM-07/DES-V |
| Modification of SION, G-45. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited from them, hence decided to defer the case for re-listing on 09.04.2009.

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| Case No. 748 | M/s Dulari Exports Pvt. Ltd, Gurgaon |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/50/387/AM-08/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510214793 dated 10.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

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| Case No.1 | M/s. Bally Exports Pvt. Ltd., Kolkata. |
| NC 50/09 dt. 12.03.2009 | F.No. 01/84/162/1337/AM-05/DES-V |
| Admissibility of DEPB on embroidered made-ups article under S.No. 43B- Product group 89- Textile. | |

Decision: The Committee considered the case as per agenda and observed that this case has been referred by GRC for examination & comments of NC. The Committee went through the sample received in this case also. It was observed that the item described as Dyed and/or Printed made-ups made from 100% Polyester Filament Yarn/Texturised Yarn with or without embroidery and/or with or without metalised yarn may be considered for allowing DEPB Credit under S.No. 43(B) of Product Group 89 even if the constituent “Polyester Filament Yarn” is equal to or more than 95% by weight of the export product under General Instructions No. 11 & 12 for DEPB rates in the DEPB Schedule.

In view of the above the Committee decided to refer the case to DEPB Committee for a decision as to whether the consignment of Polyester samples found to be made of 100% Polyester filament Yarn but containing about 64% to 69% (by weight) of embroidery (with glass beads) should be admissible for DEPB credit under Sl. No. 43-B of Product Code 89 of DEPB Schedule of rates. It was decided to refer the case to DEPB Committee for final view in the matter. GRC may be informed accordingly.

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